CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman,
- 2. Shri K.N. Sinha, Member

IA No.49/2003 in Petition No. 44/2003

In the matter of

Incentive for Southern Region for the year 2002-2003

And in the matter of

Power Grid Corporation of India Ltd..

Petitioner

Vs

- 1. Karnataka Power Transmission Corporation Ltd, Bangalore
- 2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
- 3. Kerala State Electricity Board, Trivandrum
- 4. Tamil Nadu State Electricity Board, Chennai
- 5. Electricity Department, Govt. of Pondicherry, Pondicherry
- 6. Electricity Deptt., Govt. of Goa, Panaji

.....Respondents

ORDER

Through this petition, the petitioner seeks approval of the Commission to the incentive based on availability of transmission system for Southern Region for the year 2002-2003. We direct that the petition be admitted. The petitioner is directed to serve copy of the petition on respondents within two weeks from the date of this order. The respondents may file their replies within four weeks thereafter with an advance copy to the petitioner who may file its rejoinder within two weeks. The present petition be listed for hearing along with petition No. 87/2002.

IA No.49/2003

This application has been filed for ad interim exparte order permitting the petitioner to realise incentive based on availability as claimed in the main petition. We direct that the petitioner, as an interim measure shall be paid 80% of the incentive claimed in the main petition. In similar petition for the previous year, that is, 2001-2002, the Commission had allowed 80% of the incentive claimed by the petitioner as an interim measure and the present order is in line with the order passed by the Commission earlier. With this order, IA stands disposed of.

Sd/-(K.N. SINHA) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 27th August 2002

CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 3. Shri Ashok Basu, Chairman,
- 4. Shri K.N. Sinha, Member

IA No.50/2003 in Petition No. 46/2003

In the matter of

Incentive for Northern Region for the year 2002-2003

And in the matter of

Power Grid Corporation of India Ltd..

... Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
- 2. Himachal Pradesh State Electricity Board, Shimla
- 3. Punjab State Electricity Board, Patiala
- 4. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 5. Power Development Department, Govt. of J&K, Jammu
- 6. Uttar Pradesh Power Corporation Ltd., Lucknow
- 7. Delhi Power Supply Co. Ltd., New Delhi
- 8. Chandigarh Administration, Chandigarh
- 9. Uttaranchal Power Corporation Ltd., DehradunRespondents

ORDER

Through this petition, the petitioner seeks approval of the Commission to the incentive based on availability of transmission system for Northern Region for the year 2002-2003. We direct that the petition be admitted. The petitioner is directed to serve copy of the petition on respondents within two weeks from the date of this order. The respondents may file their replies within four weeks thereafter with an advance copy to the petitioner who may file its rejoinder within two weeks. The present petition be listed for hearing along with Petition No. 90/2002.

IA No. 50/2003

This application has been filed for ad interim exparte order permitting the petitioner to realise incentive based on availability as claimed in the main petition. We direct that the petitioner, as an interim measure shall be paid 80% of the incentive claimed in the main petition. In similar petition for the previous year, that is, 2001-2002, the Commission had allowed 80% of the incentive claimed by the petitioner as an interim measure and the present order is in line with the order passed by the Commission earlier. With this order, IA stands disposed of.

Sd/-(K.N. SINHA) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 27th August 2002